

GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

No.LR(B).13/2002/Pt/147

Dated Shillong, the 5th September, 2013.


OFFICE MEMORANDUM

The Government of Meghalaya is pleased to revise the retaining fees for Advocate General (AG), Additional Advocate General (AAG), Senior Government Advocate, High Court, Government Advocate, High Court, Additional Government Advocate, High Court, Public Prosecutor/Government Pleader, Additional Public Prosecutor/Additional Government Pleader and appearance fees for Senior Government Advocate, High Court, Government Advocate, High Court, Additional Government Advocate, High Court, Public Prosecutor/Government Pleader, Additional Public Prosecutor/Additional Government Pleader and Assistant Public Prosecutor/Assistant Government Pleader as follows: -

(A) Retaining Fees per month: -	Existing	Revised
(a) Advocate General		from Rs.11,000/- to 20,000/-
(b) Additional Advocate General		from Rs. 9,500/- to 17,000/-
(c) Sr. Government Advocate, High Court		from Rs. 8,000/- to 13,000/-
(d) Government Advocate, High Court		from Rs. 5,000/- to 9,000/-
(e) Addl. Government Advocate, High Court		from Rs. 4,000/- to 8,000/-
(f) Public Prosecutor/Government Pleader		from Rs. 3,500/- to 6,000/-
(g) Addl. Public Prosecutor/Add. Govt. Pleader		from Rs. 2,000/- to 5,000/-
(B) Appearance Fees per day: -		
(a) Appearance in Supreme Court for AG/AAG	-	from Rs.5,000/- per day to Rs.10,000/- per day.(in Supreme Court)
(b) For Sr. Govt. Advocate, Govt. Advocate Additional Govt. Advocate(One case if heard) If two or more cases heard on the same day entitled additional fees	-	from Rs. 500/- to Rs. 800/-
(c) For Sr.Govt. Advocate, Govt. Advocate Addl. Govt. Advocate (One case if adjourned) If two or more cases adjourned on the same day entitled additional fees.	-	from Rs. 400/- to Rs. 800/-
(d) For Public Prosecutor/Govt. Pleader, Addl. Public Prosecutor/Addl. Govt. Pleader, Asstt. Public Prosecutor/Asstt. Govt. Pleader (One case if heard) If two or more cases heard on the same day entitled additional fees.	-	Rs. 400/-
(e) For Public Prosecutor/Govt. Pleader, Addl. Public Prosecutor/Addl. Govt. Pleader, Asstt. Public Prosecutor/Asstt. Govt. Pleader (One case if adjourned) If two or more cases adjourned on the same day entitled additional fees.	-	from Rs. 300/- to Rs. 600/-
(f) For Public Prosecutor/Govt. Pleader, Addl. Public Prosecutor/Addl. Govt. Pleader, Asstt. Public Prosecutor/Asstt. Govt. Pleader(One Bail matter) If two or more Bail matter on the same day entitled additional fees.	-	from Rs. 200/- to Rs. 600/-
	-	from Rs. 100/- to Rs. 300/-
	-	Rs. 300/-
	-	from Rs. 200/- to Rs. 300/-
	-	from Rs. 150/- to Rs. 300/-

This office Memorandum shall come into force with immediate effect and also shall stand modified as regards paras 1, 2(a), 2(d) 6, 7 and 12 of office memorandum No.LR(B).1/89/Pt/33, dt.28.03.2000 as amended thereto.

This issues with the concurrence of Finance (E) Department vide their I/D No.FE.597/12 dt.26.08.2013.


 (L.M. Sangma)
 Secretary to the Govt. of Meghalaya,
 Law Department.

Contd... 2/-

Memo.No.LR(B).13/2002/Pt/147-A, Dated Shillong, the 5th September, 2013.

Copy to :-

1. The Accountant General, Accounts/(audit), Meghalaya, Shillong.
2. The Advocate General, High Court of Meghalaya, Shillong.
3. The Additional Advocate General, High Court of Meghalaya, Shillong.
4. The Sr. Government Advocate, High Court of Meghalaya, Shillong.
5. The Director of Printing & Stationery, Meghalaya, Shillong with a request that the above Office Memorandum be published in the Gazette and 200 spare copies may be furnished to this Department.
6. All Deputy Commissioners.
7. All Treasury Officers.
8. All Public Prosecutor/Government Pleader.
9. Finance (AF) Department.
10. Law (A) Department.

By order etc...,

As,

Secretary to the Govt. of Meghalaya,
Law (B) Department.
